

**IN THE SUPREME COURT OF INDIA**  
**INHERENT JURISDICTION**  
**Contempt Petition (Civil) No 41 of 2022**  
**In**  
**Writ Petition (Civil) No 732 of 2017**

**Tushar Gandhi**

**... Petitioner**

**versus**

**Rakesh Asthana & Anr**

**... Respondents**

**ORDER**

- 1 Mr KM Nataraj, Additional Solicitor General states that after investigation, a charge sheet under Section 173 of the Code of Criminal Procedure 1973 has been submitted to the court of the Metropolitan Magistrate, Saket Courts, Delhi on 4 April 2023.
- 2 In view of the filing of the charge-sheet, it is not expedient in the interest of justice to pursue the proceedings for contempt.
- 3 The jurisdictional Magistrate shall be at liberty to proceed in terms of the governing provisions of the Code of Criminal Procedure 1973.
- 4 The Contempt Petition is accordingly disposed of.
- 5 Pending applications, if any, stand disposed of.

.....CJI.  
**[Dr Dhananjaya Y Chandrachud]**

.....J.  
**[J B Pardiwala]**

**New Delhi;  
April 06, 2023**

GKA

**ITEM NO.6**

**COURT NO.1**

**SECTION PIL-W**

**S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**

**CONMT.PET.(C) No. 41/2022 in W.P.(C) No. 732/2017**

**TUSHAR GANDHI**

**Petitioner(s)**

**VERSUS**

**RAKESH ASTHANA & ANR.**

**Respondent(s)**

**(FOR ADMISSION and IA No.3528/2022-EXEMPTION FROM FILING O.T. and IA No.3529/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.7036/2022-APPLICATION FOR EXEMPTION FROM FILING THE RESIDENTIAL ADDRESS OF RESPONDENT/CONTEMNOR WITH AFFIDAVIT IA No. 11480/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 3529/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 3528/2022 - EXEMPTION FROM FILING O.T.)**

**Date : 06-04-2023 These matters were called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA**

**For Petitioner(s)** Mr. Shadan Farasat, AOR  
Mr. Shourya Dasgupta, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Hrishika Jain, Adv.  
Ms. Mreganka Kukreja, Adv.  
Ms. Natasha Maheshwari, Adv.

**For Respondent(s)** Mr. R Venkataramani, Attorney General for India  
Mr. Tushar Mehta, Solicitor General  
Mr. K M Nataraj, A.S.G.  
Mr. Kanu Agarwal, Adv.  
Mr. Digvijay Dam, Adv.  
Ms. Rukhmini Bobde, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Anandh Venkataramani, Adv.  
Mrs. Vijayalakshmi Venkataramani, Adv.  
Mr. Vinayak Mehrotra, Adv.  
Ms. Mansi Sood, Adv.

Mr. Chitvan Singhal, Adv.  
Ms. Sonali Jain, Adv.  
Mr. Abhishek Kumar Pandey, Adv.  
Mr. Raman Yadav, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The Contempt Petition is disposed of in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)